

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) Insolvency No. 172 of 2020**

**IN THE MATTER OF:**

**Tek Travels Pvt. Ltd.**

**...Appellant**

**Versus**

**Altius Travels Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant : Mr. Paartysach Dev and Mr. Rachit Kohli, Advocates**

**For Respondent : Ms. Chandni Ghatak, Advocate**

**ORDER**

**12.03.2020** No rejoinder is filed, despite opportunity was given to the Appellant as early as on 17<sup>th</sup> February, 2020. At this stage, the Learned Counsel for the Respondent informs the bench, that the Learned Counsel for the Appellant is not well, and prays for short accommodation. Hence, the Registry is directed to List the matter for Hearing on **31<sup>st</sup> March 2020**.

[Justice Venugopal M.]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

*pks/nn*